

ITEM NO.30 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Criminal) No.426/2021

IN RE VIOLENCE IN LAKHIMPUR KHERI (UP) LEADING TO LOSS OF LIFE

(LETTER PETITION BY MR. SHIV KUMAR TRIPATHI, ADVOCATE)

[TO BE TAKEN UP AS FIRST ITEM])

Date : 20-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

By Courts Motion

For State of UP

Mr. Harish Salve, Sr. Adv.  
Ms. Garima Prashad, AAG, UP  
Ms. Ruchira Goel, AOR  
Mr. Shantanu Singh, Adv.  
Mr. Parth Yadav, Adv.  
Mr. Akshay Chaudhary, Adv.

For Intervenor(s)

Mr. Harshvir Pratap Sharma, Sr. Adv.  
Ms. Astha Tyagi, AOR  
Mr. Dinesh Chander Trehan, Adv.  
Mr. Vyom Chaturvedi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Harish Salve, learned Senior counsel and Ms. Garima Prashad, learned Additional Advocate General appearing for the State of U.P.

A Status Report is filed by the State of U.P. in the Court today, which is taken on record.

We have perused the said Status Report.

Learned Senior counsel submits that the State requires some more time to record the Statements of victims/witnesses under Section 164 of the Code of Criminal Procedure, 1973 and also for providing further information regarding the incident as the investigation is still going on.

As prayed, list the matter on Tuesday, the 26<sup>th</sup> October, 2021.

Learned Senior counsel for the State is directed to send the Status Report in advance.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)